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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,
BOMBAY.

Original Application No.1108/92.

Shri Keshav Namdev Mhatre. ... Applicant.
V/s.

Union of India & Ors. ... Respondents.

Coram: Hon'ble Shri S.K.Dhaon, Vice-Chairman,
Hon'ble Ms.Usha Savara, Member(A).

Appearances:-

Applicant by Mr.Nerlekar.

Oral Judgment:-

[Per Shri S.K.Dhaon, Vice-Chairman] Dated: 24.2.1993.

Mr.L.M.Nerlekar, advocate for the applicant is present. Despite our order dt.15.12.1992, a proper affidavit explaining the delay in the filing of the application has not been filed. The learned counsel for the applicant prays that the hearing may be put off, so that he may send a registered letter to the applicant to do the needful. We are not entitled to grant the prayer as made.

2. We dismiss this application for want of prosecution. However, we reserve the right of the applicant to get this application revived by making a proper application along with a proper affidavit in compliance with the order dt. 15.12.1992.

Usha Savara
(USHA SAVARA) 24.2.93
MEMBER (A)

S.K. Dhaon
(S.K.DHAON)
VICE - CHAIRMAN.

B.